

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/4274/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati, the rd 23 May, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/2023/6981 Dated 20.05.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 4 (four) days from 23.05.2023 to 26.05.2023** (sufficing 27.05.2023 & 28.05.2023) **with station leave permission from the evening of 22.05.2023 to the morning of 29.05.2023 has been granted** subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you have been directed to hand over charge to the Additional District & Sessions Judge, Karbi Anglong before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-52/2006/4275-4276/A, dated , 23-05-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)